

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Miscellaneous Application no. 70/2023

In Original Application No. 105/2023

In the matter of

M.L Dhiman

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Reply/Status report of Punjab Pollution Control Board, in compliance to order dated 21.11.2023 through Environmental Engineer, Regional Office, Mohali.

RESPECTFULLY SHOWETH

1. That briefly submitted, the matter is related to letter petition sent by M.L Dhiman, mentioning that there is a pharmaceutical unit namely M/s Akums Life Sciences Ltd., Village Sundran, Tehsil Derabassi, Distt. SAS Nagar, which is discharging chemical effluent leading to damage of crops and nearby agricultural fields. The letter petition was registered as Original Application No. 70 of 2023 titled as M.L Dhiman vs State of Punjab.
2. That in the Original Application No. 70 of 2023, Hon'ble Tribunal has earlier constituted a Joint Committee of Punjab Pollution Control Board and District Magistrate, SAS Nagar, vide orders dated 16.03.2023. The

Hon'ble Tribunal had disposed of the said O.A. with following directions:

2. Let the State PCB and District Magistrate, Mohali look into the matter particularly with reference to mode of disposal of effluents as per consent to operate (CTO) granted and take remedial action, following due process of law. State PCB will be the nodal agency for coordination and compliance.
 3. An action taken report may be filed with the Registrar General, NGT by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF within two months. If any further direction is found necessary, he may place the matter before the Bench
3. That the report of the Joint Committee was filed before the Hon'ble Tribunal vide letter dated 11.05.2023. After considering the report of the Joint Committee, Hon'ble Tribunal was pleased to pass an order dated 21.11.2023, thereby impleading the Punjab State Pollution Control Board through the Member Secretary; District Magistrate Mohali, M/s AKUMS Life Science Limited, Village Sundran, Tehsil Dera Bassi, District Mohali, Punjab through its Incharge and State of Punjab through the Principal Secretary, Environment, as respondents. The relevant extract of Para no. 3 and 4 of the order dated 21.11.2023 is reproduced below for kind perusal and reference:

3. Hence, at this stage, we deem it proper to implead the following as respondents in this matter:-

- i. Punjab State Pollution Control Board through the Member Secretary
- ii. District Magistrate, Mohali
- iii. AKUMS Life Science Limited, Village Sundran, Tehsil Dera Bassi, District Mohali, Punjab through its Incharge

*iv. State of Punjab through the Principal Secretary,
Environment*

4. Let Notice be served upon the respondents.

4. That it is relevant to mention here that the industry M/s Akums Life Sciences Ltd., Village Sundran, Derabassi, Distt. SAS Nagar, was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, upto 16.10.2023. After the industry had applied for obtaining renewal of 'consents to operate' the site of the industry was visited on 06.11.2023 by the officer of the Board and it was observed that the industry was not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
5. That accordingly, M/s Akums Life Sciences Ltd., Village Sundran, Derabassi, Distt. SAS Nagar was issued notice vide letter no. 8734 dated 14.11.2023 for refusal of renewal of 'consents to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, with an opportunity of personal hearing before the Chairman of the Punjab Pollution Control Board on 20.11.2023. A copy of the notice no. 8734 dated 14.11.2023 is enclosed herewith as **Annexure-A**. The hearing before the Chairman of the PPCB on 20.11.2023 was attended by Sh. Sanjay Rao VP (HR), Sh. Vinayak Bhatt, Vice-President (Operation) and Sh. Mukesh Singh, Manager of M/s Akums Life Sciences Ltd., Village Sundran, Mubarakpur, Derabassi, Distt. SAS Nagar. The representatives of the industry failed to give any satisfactory reply to the show cause notices issued by the Board. After hearing and considering the record of the industry, the Chairman of the Board decided as under:

1. The 'consent to operate' applied under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, may be refused.
2. PSPCL authorities be directed u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to disconnect the electric supply available to the industry with immediate effect.
3. Two bank guarantees amounting to Rs. 5 lakhs each submitted by the industry be encashed.

The proceedings of the hearing were conveyed to the industry vide letter no. 8855 dated 20.11.2023 and directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 were conveyed vide letter no. 8857 dated 20.11.2023. A copy of the proceedings of the hearing held on 20.11.2023 and the directions issued u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 are attached herewith as **Annexure-B.**

6. That in compliance to the decision no. 3 of the hearing explained herein above, the Punjab Pollution Control Board has encashed Bank Guarantees amounting to Rs. 10 lakhs of the industry. Further, as per decision no. 1 of the hearing, the application of the industry for obtaining 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 was refused vide letter no. 8866 dated 20.11.2023 and under the Air (Prevention & Control of Pollution) Act, 1981 was refused vide letter no. 8868 dated 20.11.2023. As per decision no. 2 of the hearing held on 20.11.2023, Punjab State Power Corporation Limited (PSPCL) had disconnected the electric supply available to the industry vide order dated 22.11.2023.
7. That the industry M/s Akums Life Sciences Ltd., Village Sundran, Derabassi, Distt. SAS Nagar had submitted request letters dated 21.11.2023 and 23.11.2023 to the Punjab Pollution Control Board,

stating that the industry has complied with the environmental norms and requested to release the electric connection of the unit. Accordingly, the site of the industry was visited on 24.11.2023 by the officer of the Board and it was observed that the industry requires to comply with some of the observations made during the earlier visit on 06.11.2023. Taking into consideration the request of the industry, the Competent Authority of the Board decided to temporarily restore the electric connection of the industry for a period of 03 months, i.e. upto 29.02.2024, subject to following conditions:

- a. *Additional APCD will be installed in addition to the cyclone already installed with the boiler within 3 months.*
- b. *The industry will install STP for the treatment of domestic waste water within 3 months.*
- c. *The industry will install ATFD with the ETP system within 3 months.*
- d. *The industry shall carryout the Environmental Audit Study Report for the area inside the industry and outside the industry and shall include ground water study, ambient air quality monitoring, Solvent Recovery Plant audit, ETP audit which should include the adequacy of Zero liquid discharge based technology ETP from a Technical Institute of good repute and submit the report within 3 months.*
- e. *The industry shall submit a material balance statement for all the product being manufactured within 3 months.*
- f. *The industry shall submit a Water balance statement for all the product being manufactured within 3 months.*

A copy of the letter no. 9133 dated 30.11.2023 issued to the Electricity authorities with a copy to the industry, is enclosed herewith as



Annexure-C.

- 17**
8. That the Punjab Pollution Control Board has further constituted a special committee consisting of the officers of the Board namely Er. Paramjit Singh, Senior Environmental Engineer, Er. Anuradha Sharma, Environmental Engineer, and Er. Mohit Singla, Assistant Environmental Engineer, to visit the site of the industry in Mid-February to check the compliances made by the industry and submit report by 28th February 2024.
 9. That the industry M/s Akums Life Sciences Ltd., Village Sundran, Derabassi, Distt. SAS Nagar has been granted consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, for a short time period, i.e. upto 29.02.2024, subject to certain conditions, alongwith the special conditions mentioned in para no. 7 above. A copy of the consent granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 is enclosed as **Annexure-D** and a copy of the consent granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 is enclosed as **Annexure-E**.
 10. That Punjab Pollution Control Board is taking appropriate action against the industry for violation of the provisions of the Environmental Laws, from time to time and will take further action, if the industry is found violating the environmental norms.
 11. That the status report is hereby submitted in compliance to order dated 21.11.2023 for kind perusal and consideration of the Hon'ble Tribunal.

Date: 22/01/2024

Place: SAS Nagar


(Er. Gursharan Dass)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Mohali



Phone no. 0175-2301182
ਨੰਬਰ 8734

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ਿਲ੍ਹਾ ਦਰਬਾਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



LIFE
Lifestyle for
Environment

e-mail : ppccb@ppcb.org
ਮਿਤੀ 14/11/23

To

REGISTERED

M/s M/s Akum Life Sciences Ltd. (Erstwhile Parabolic Drugs Ltd.),
Vill. Sundran, Mubarakpur, Tehsil Dera Bassi,
Distt. SAS Nagar

Subject:

Show cause notice for refusal of consent to operate applied under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981

Reference:

Online Application no. 23519056 and 23884505

Whereas, it is mandatory on the part of the industry to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of an industrial unit.

And whereas, it is mandatory on the part of the industry to obtain the consent of the Board to operate an outlet/ plant as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for discharge of effluent/ emissions arising from its premises.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate effluent treatment facilities/ air pollution control devices, so as to ensure that the concentration of various pollutants in the effluent/ emissions discharged from the industry is within the permissible limits prescribed by the Board.

And whereas, earlier, the industry was found violating to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. As such, the direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued to the industry vide Board's letter no. 2767 dated 21/4/2023 for closure of the unit alongwith disconnection of the electricity connection.

And whereas, upon compliance, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/PBIP/SAS/2023/2304888552 dated 16/6/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/PBIP/SAS/2023/ 2304917502 dated 16/6/2023, valid upto 16/10/2023 for production of Cefepime Hydrochloride @ 30 Kgs/day, Cefrozil @ 20 Kgs/day, Cefpodoxim e Proxetil @ 100 Kgs/day, Ceftioxone Sodium @ 100 Kgs/day, Cefixime @ 80 Kgs/day, Cefdinir @ 10 Kgs/day, Cefuroxime Axetil Amorphous @ 126.67 Kgs/day, with certain conditions mentioned therein.

And whereas, simultaneously, the Board directed to PSPCL authorities to restore the the electric connection of the industry temporarily upto 16/10/2023 vide no. Board's 3540 dated 17/5/2023.

And whereas, the industry has now applied for renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 with same products alongwith requisite documents.

And whereas, earlier O.A no. 105/2023 titled as M.L Dhiman v/s State of Punjab was disposed of by Hon'ble National Green Tribunal vide order dated 16/3/2023.

And whereas, Hon'ble National Green Tribunal has admitted miscellaneous application, M.A no. 70/2023 in the matter. The said matter was listed on 1/9/2023 and Hon'ble NGT has passed following orders:

1. "The Tribunal, while disposing of the original application by order dated 16.03.2023, had directed the State Pollution Control Board and District Magistrate, Mohali to look into the matter particularly with reference to mode of disposal of effluent as per CTO granted and take remedial action concerning the discharge of chemical effluent by AKUMS Life Science Ltd., Village Sundran, Tehsil Dera Bassi, District Mohali, Punjab. There was a further direction to file the report by observing as follows:

"XXX.....XXX.....XXX

and not in the form of Imave-IDE within two months. If any further direction is found necessary, he may place the matter before the Bench."

2. On the perusal of report filed in pursuance to the above direction, we find certain contradictions therein. Therefore, let notice be issued to the Member Secretary, Punjab State Pollution Control Board appearance through physical/virtual mode on the next date.

And whereas, the case is now listed for hearing before the Hon'ble National Green Tribunal, New Delhi on 21/11/2023.

And whereas, the site of the industry was visited by officer of the Board on 6/11/2023 and during visit, it was observed as under:

- 1) The unit is engaged in manufacturing of API and bulk drugs & is in operation during visit.
- 2) The industry has installed 02 no. tubewells near the main entrance. EMF flow meter has been installed at common line from both the tubewells (Current reading- 49844.55). As per the records maintained by the industry, around 95-100 KLD of freshwater is being abstracted by the industry.
- 3) The industry has installed MEE for treatment of HTDS being generated from its process.
- 4) The industry has installed an ETP followed by RO system for treatment of low TDS effluent being generated from its premises. Further, MEE condensate is also being treated in the ETP. ETP installed by the industry was in operation during the visit.
- 5) The industry has installed OCEMS at RO condensate line and the readings of the OCEMS reading were noted as BOD-25; COD- 113; pH- 8.92
- 6) The industry is reusing its entire RO permeate as cooling tower makeup in its premise and RO reject is being sent to MEE for treatment alongwith HTDS.
- 7) The industry has 02 no. of clarifiers, i.e. primary as well as secondary. During visit, it was observed that the wiers of both the clarifiers are not uniform.
- 8) The structures of old ETP are lying near the MEE area. The industry was previously also told to get these old structures removed from the site, but the industry has failed to do so, till date.
- 9) The entire steam from ATFD is discharged into air and then is no mechanism for recovery of steam from ATFD.
- 10) There was leakage hear the MEE area due to leakage in pumps, leading to stagnation in the area.
- 11) There was also leakage in the tank storage area (i.e. MEE condensate and concentrate storage tanks), leading to stagnation in the area.
- 12) There was some stagnation on backside of sterile manufacturing plant. The said effluent was slightly greenish in colour.
- 13) The industry has constructed one no. shed for storage of solvent drums. However, during visit, it was observed that some drums are also stored in open area, without shed.
- 14) There is leakage from cooling tower near the SRP area. The overflow of cooling town leakage is spilled all over the movement area, leading to stagnation near utility area.
- 15) The industry has kept heaps of drums (many drums) in scrap yard, haphazardly. The said drums are of category 33.1 hazardous waste. Further, glass wool is also lying thrown in the said scrap yard area, in open space in haphazard manners.
- 16) The industry has installed a boiler of capacity 6 TPH in its premises. Thick black smoke was seen coming out from the boiler, from outside the premises.
- 17) There is an old thermopack near ETP, which is in non-operational state currently. Further, there are 02 boilers of capacity 03 TPH & 1.5 TPH near main entrance, both of which are not operational.
- 18) The incinerator installed by the industry was not in operation during the visit.
- 19) The industry is keeping its boiler ash in open area, where water sprinkling is done. however, boiler ash was seen scattered near the ash storage also. The industry was advised to explore possibility of installing an ash storage silo, for scientific and environmentally sound storage of boiler ash.

And whereas, the industry is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as not complied with the conditions mentioned in the consent to operate earlier granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

Thus, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 Acts, intentionally and deliberately.

And whereas, it has now been proposed to refuse of consent to operate applied under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 after affording an opportunity of show cause-cum-personal hearing.

As such, you are, hereby, afforded an opportunity to appear in person before the Chairman of the Board in his office at Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala on 20/11/2023 at 12.00 noon to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, failing which, it will be presumed that the industry has nothing to say in the matter and further action under the provisions of the said Acts, will be taken against the industry, without any further notice/opportunity.


14/11/23
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Dated 14/11/23

Endst. no. 8735

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to get the copy of the notice delivered to the industry through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing. It is also requested to submit his comments on the reply to be submitted by the industry w.r.t. notice and send fresh recommendations accordingly to enable this office to decide the application.


14/11/23
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



LIFE
Lifestyle for Environment

Phone no. 0175-2301182

e-mail : ppcbsee_zp1@yahoo.com

ਨੰਬਰ _____

ਮਿਤੀ _____

REGISTERED

To

M/s Akum Life Sciences Ltd.
(Erstwhile Parabolic Drugs Ltd.),
Vill. Sundran, Mubarakpur,
Tehsil Dera Bassi, Distt. SAS Nagar

Subject:

Proceedings of the personal hearing given to M/s Akum Life Sciences Ltd. (Erstwhile Parabolic Drugs Ltd.), Vill. Sundran, Mubarakpur, Tehsil Dera Bassi, Distt. SAS Nagar for refusal of consent to operate applied under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 before the Chairman of the Board on 20/11/2023

The following were present:

From Board's side:

- Er. G.S. Majithia, Member Secretary
- Er. Lavneet Kumar, Senior Environmental Engineer (ZP-1)
- Er. Rajeev Gupta, Environmental Engineer (ZP-1/1)

From Project Proponent side:

- Sh. Sanjay Rao, VP (HR)
- Sh. Vinayak Bhatt, Vice-President (Operation)
- Sh. Mukesh Singh, Manager



The officers of the Board brought out that earlier, the industry was found violating to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. As such, the direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued to the industry vide Board's letter no. 2767 dated 21/4/2023 for closure of the unit alongwith disconnection of the electricity connection.

Upon compliance, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/PBIP/SAS/2023/2304888552 dated 16/6/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/PBIP/SAS/2023/2304917502 dated 16/6/2023, valid upto 16/10/2023 for production of Cefepime Hydrochloride @ 30 Kgs/day, Cefrozil @ 20 Kgs/day, Cefpodoxim e Proxetil @ 100 Kgs/day, Ceftioxone Sodium @ 100 Kgs/day, Cefixime @ 80 Kgs/day, Cefdinir @ 10 Kgs/day, Cefuroxime Axetil Amorphous @ 126.67 Kgs/day, with certain conditions mentioned therein.

Simultaneously, the Board directed to PSPCL authorities to restore the the electric connection of the industry temporarily upto 16/10/2023 vide no. Board's 3540 dated 17/5/2023.

The industry has now applied for renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 with same products alongwith requisite documents.

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21
No. 397
AM

Annexes - 8

Ltd., Village Sundran, Tehsil Dera Bassi, District Mohali, Punjab. There was a further direction to file the report by observing as follows:

- "xxx.....xxx.....xxx"
3. An action taken report may be filed with the Registrar General, NGT by GT by e-mail at judicial-ngt@gov. in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDE within two months. If any further direction is found necessary, he may place the matter before the Bench."
 2. On the perusal of report filed in pursuance to the above direction, we find certain contradictions therein. **Therefore, let notice be issued to the Member Secretary, Punjab State Pollution Control Board appearance through physical/virtual mode on the next date."**

The case is now listed for hearing before the Hon'ble National Green Tribunal, New Delhi on 21/11/2023.

The site of the industry was visited by officer of the Board on 6/11/2023 and it was observed as under:

- 1) The unit is engaged in manufacturing of API and bulk drugs & is in operation during visit.
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- 9) The entire steam from ATFD is discharged into air and then is no mechanism for recovery of steam from ATFD.
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- 11) There was also leakage in the tank storage area (i.e. MEE condensate and concentrate storage tanks), leading to stagnation in the area.
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- 14) There is leakage from cooling tower near the SRP area. The overflow of cooling town leakage is spilled all over the movement area, leading to stagnation near utility area.
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17) There is an old thermopack near ETP, which is in non-operational state currently. Further, there are 02 boilers of capacity 03 TPH & 1.5 TPH near main entrance, both of which are not operational.

18) The incinerator installed by the industry was not in operation during the visit.

19) The industry is keeping its boiler ash in open area, where water sprinkling is done. However, boiler ash was seen scattered near the ash storage also. The industry was advised to explore possibility of installing an ash storage silo, for scientific and environmentally sound storage of boiler ash.

The industry is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as not complied with the conditions mentioned in the consent to operate earlier granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 Acts, intentionally and deliberately.

Therefore, the industry was served show cause notice for refusal of consent to operate applied under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 8734-35 dated 14/11/2023 alongwith an opportunity of personal hearing before the Chairman of the Board on 20/11/2023.

The representatives of the industry attended the hearing and submitted its written reply, which was taken on record. During hearing, they failed to give any satisfactory reply of the show cause notice issued to the industry. Also, the unit is being operated inspite of temporarily restoration of electric connection available to the industry upto 16/10/2023. The matter is already pending in the Hon'ble National Green Tribunal and next date of hearing has been fixed on 21/11/2023.

After hearing the officers of the Board, the representatives of the industry and going through the material facts on the record, the Chairman of the Board decided as under:

- 1) The consent to operate applied under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 may be refused.
- 2) PSPCL authorities be directed u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to disconnect the electric supply available to the industry with immediate effect.
- 3) Two bank guarantees amounting to Rs. 5 Lakhs each submitted by the industry be encashed.
- 4) Explanation of PSPCL authorities be called as to why they have failed to comply with the directions issued by the Board u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and electric connection had not been disconnected after 16/10/2023.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

Endst. no. 8856.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He is requested to verify the compliance made by the industry and shall submit further report and recommendations.

—sd
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Dated 20/11/23

20/11/2023
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



Phone no. 0175-2301182

ਨੰਬਰ

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

LIFE
Lifestyle for
Environment

e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ

To

M/s Akum Life Sciences Ltd.
(Erstwhile Parabolic Drugs Ltd.),
Vill. Sundran, Mubarakpur,
Tehsil Dera Bassi, Distt. SAS Nagar

REGISTERED

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਮੋਹਾਲੀ ਦਫ਼ਤਰ, ਪੇਟ ਐ
ਸ.ਵਾ.ਪੰ.ਜੀ.ਵਾ.ਪੰ. - 2/18 ਵਾਤਾਵਰਣ ਭਵਨ - 147001 ਪਟਿਆਲਾ
ਨਾਭਾ ਰੋਡ
24/11/2023
ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ
8954 ਮਿਤੀ 24/11/23

Subject:

**Directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 -
M/s Akum Life Sciences Ltd., (Erstwhile Parabolic Drugs Ltd.), Vill. Sundran,
Mubarakpur, Tehsil Dera Bassi, Distt. SAS Nagar**

Whereas, it is obligatory on the part of the industry to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent of the Board to operate an plant as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974, for discharge of effluent arising from its premises.

And whereas, it is also mandatory on the part of the industry to provide adequate and appropriate effluent treatment facilities, so as to contain the various pollutants within the standards laid down by the Board, in the effluent emissions discharged by the industry.

And whereas, earlier, the industry was found violating to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. As such, the direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued to the industry vide Board's letter no. 2767 dated 21/4/2023 for closure of the unit alongwith disconnection of the electricity connection.

And whereas, upon compliance, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/PBIP/SAS/2023/2304888552 dated 16/6/2023, valid upto 16/10/2023 for production of Cefepime Hydrochloride @ 30 Kgs/day, Cefrozil @ 20 Kgs/day, Cefpodoxim e Proxetil @ 100 Kgs/day, Ceftiaxone Sodium @ 100 Kgs/day, Cefixime @ 80 Kgs/day, Cefdinir @ 10 Kgs/day, Cefuroxime Axetil Amorphous @ 126.67 Kgs/day, with certain conditions mentioned therein.

And whereas, simultaneously, the Board directed to PSPCL authorities to restore the the electric connection of the industry temporarily upto 16/10/2023 vide no. Board's 3540 dated 17/5/2023.

And whereas, the industry has now applied for renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 with same products alongwith requisite documents.

And whereas, earlier O.A no. 105/2023 titled as M.I. Dhiman v/s State of Punjab was disposed of by Hon'ble National Green Tribunal vide order dated 16/3/2023.

Hon'ble National Green Tribunal has admitted miscellaneous application, M.A no. 70/2023 in the matter. The said matter was listed on 1/9/2023 and Hon'ble NGT has passed following orders:

1. "The Tribunal, while disposing of the original application by order dated 16.03.2023, had directed the State Pollution Control Board and District Magistrate, Mohali to look into the matter particularly with reference to mode of disposal of effluent as per CTO granted and take remedial action concerning the discharge of chemical effluent by AKUMS Life Science Ltd., Village Sundran, Tehsil Dera Bassi, District Mohali, Punjab. There was a further direction to file the report by observing as follows:
"XXX.....XXX.....XXX"
3. An action taken report may be filed with the Registrar General, NGT by GT by e-mail at judicial-ngt@gov. in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDE within two months. If any further direction is found necessary, he may place the matter before the Bench."
2. On the perusal of report filed in pursuance to the above direction, we find certain contradictions therein. Therefore, let notice be issued to the Member Secretary, Punjab State Pollution Control Board appearance through physical/virtual mode on the next date."

And whereas, the case is now listed for hearing before the Hon'ble National Green Tribunal, New Delhi on 21/11/2023.

And whereas, the site of the industry was visited by officer of the Board on 6/11/2023 and it was observed as under: 25

- 1) The unit is engaged in manufacturing of API and bulk drugs & is in operation during visit.
- 2) The industry has installed 02 no. tubewells near the main entrance. EMF flow meter has been installed at common line from both the tubewells (Current reading- 49844.55). As per the records maintained by the industry, around 95-100 KLD of freshwater is being abstracted by the industry.
- 3) The industry has installed MEE for treatment of HTDS being generated from its process.
- 4) The industry has installed an ETP followed by RO system for treatment of low TDS effluent being generated from its premises. Further, MEE condensate is also being treated in the ETP. ETP installed by the industry was in operation during the visit.
- 5) The industry has installed OCEMS at RO condensate line and the readings of the OCEMS reading were noted as BOD-25; COD- 113; pH- 8.92
- 6) The industry is reusing its entire RO permeate as cooling tower makeup in its premise and RO reject is being sent to MEE for treatment alongwith HTDS.
- 7) The industry has 02 no. of clarifiers, i.e. primary as well as secondary. During visit, it was observed that the wiers of both the clarifiers are not uniform.
- 8) The structures of old ETP are lying near the MEE area. The industry was previously also told to get these old structures removed from the site, but the industry has failed to do so, till date.
- 9) The entire steam from ATFD is discharged into air and then is no mechanism for recovery of steam from ATFD.
- 10) There was leakage hear the MEE area due to leakage in pumps, leading to stagnation in the area.
- 11) There was also leakage in the tank storage area (i.e. MEE condensate and concentrate storage tanks), leading to stagnation in the area.
- 12) There was some stagnation on backside of sterile manufacturing plant. The said effluent was slightly greenish in colour.
- 13) The industry has constructed one no. shed for storage of solvent drums. However, during visit, it was observed that some drums are also stored in open area, without shed.
- 14) There is leakage from cooling tower near the SRP area. The overflow of cooling town leakage is spilled all over the movement area, leading to stagnation near utility area.
- 15) The industry has kept heaps of drums (many drums) in scrap yard, haphazardly. The said drums are of category 33.1 hazardous waste. Further, glass wool is also lying thrown in the said scrap yard area, in open space in haphazard manners.

And whereas, the industry is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as well as not complied with the conditions mentioned in the consent to operate earlier granted to it under the Water (Prevention & Control of Pollution) Act, 1974. Thus, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, intentionally and deliberately.

And whereas, the industry was served show cause notice for refusal of consent to operate applied under the Water (Prevention & Control of Pollution) Act, 1974 vide Board's letter no. 8734-35 dated 14/11/2023 alongwith an opportunity of personal hearing before the Chairman of the Board on 20/11/2023.

And whereas, the representatives of the industry attended the hearing and submitted its written reply, which was taken on record. During hearing, they failed to give any satisfactory reply of the show cause notice issued to the industry. Also, the unit is being operated inspite of temporarily restoration of electric connection available to the industry upto 16/10/2023. The matter is already pending in the Hon'ble National Green Tribunal and next date of hearing has been fixed on 21/11/2023.

And whereas, after hearing the officers of the Board, the representatives of the industry and going through the material facts on the record, the Chairman of the Board decided as under:

- 1) The consent to operate applied under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 may be refused.
- 2) PSPCL authorities be directed u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to disconnect the electric supply available to the industry with immediate effect.
- 3) Two bank guarantees amounting to Rs. 5 Lakhs each submitted by the industry be encashed.
- 4) Explanation of PSPCL authorities be called as to why they have failed to comply with the directions issued by the Board u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and electric connection had not been disconnected after 16/10/2023.

And whereas, the proceedings of the hearing were conveyed to industry with a copy to Regional Office, SAS Nagar vide Board's letter no. 8855-56 dated 20/11/2023 for compliance.

And whereas, as per decisions of the hearing as mentioned at Sr. no. 1, the renewal of consent to operate applied under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 are being refused.

And whereas, after considering all the aspects of the case, the Competent Authority of the Board is of the view that it is a fit case to issue directions by invoking the provisions of Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, it has been now decided by the Competent Authority of the Board to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to the industry.

Now, therefore, the Competent Authority of the Board in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and after thoroughly examining the case of the industry, has decided to issue the following directions:

- 1) That the industry to take all necessary steps to close down its operations and stop forthwith discharging effluents into sewer/ onto land for stagnation/ inland surface water/ irrigation or through any mode.
- 2) The industry shall stop forthwith discharging any effluent from its industrial premises or through any mode.
- 3) That the industry will immediately stop its manufacturing activities and will not restart the same unless all adequate water pollution control measures are taken and it obtains prior consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
- 4) That the Punjab State Power Corporation Ltd. authorities shall disconnect the supply of electricity available to the industry.

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

This issue with the approval of the Chairman the Board.

SD
Sr. Environmental Engineer
for and on behalf of the
Punjab Pollution Control Board

Endst. no. 8858

Dated 20/11/23

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for the compliance of the directions issued as mentioned above.

20/11/2023
Sr. Environmental Engineer
for and on behalf of the
Punjab Pollution Control Board



Phone no. 0175-2301182

ਨੰਬਰ _____

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



LIFE

Lifestyle for Environment

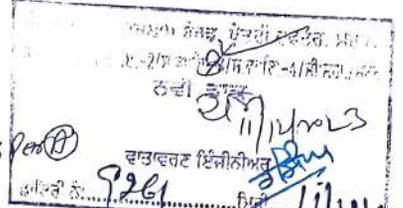
e-mail : ppccbsee_zp1@yahoo.com

ਮਿਤੀ _____

To

REGISTERED

1. The Chief Engineer (Distribution - South),
Punjab State Power Corporation Ltd.,
Patiala
2. The Deputy Chief Engineer (Operation),
Punjab State Power Corporation Ltd.
SAS Nagar



Subject:

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 - M/s Akum Lifesciences Ltd., (Erstwhile Parabolic Drugs Ltd.), Vill. Sundran, Mubarakpur, Tehsil Dera Bassi, Distt. SAS Nagar

Reference:

Board's letter endst. no. 3542-43 dated 17/5/2023 and 8860-63 dated 20/11/2023

The Competent Authority of the Board has considered the matter and it has been decided to restore the supply of electricity to the subject cited industry temporarily for three months i.e. upto 29/2/2024 with the following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981:

"That the authorities concerned shall restore the supply of electricity to subject cited industry for three months i.e. upto 29/2/2024, with immediate effect."

It is, therefore, requested to comply with the above said directions concerning to the above industry.

This issue with the approval of Chairman of the Board.

Sr. Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 9134

Dated 30/11/2023

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and compliance. He is requested to visit the industry every 15-days and submit the progress made by the industry to achieve the compliance of the directions issued and shall also process the applications for consent to operate applied by the industry immediately.

Sr. Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. _____

Dated _____

A copy of the above is forwarded to M/s Akum Lifesciences Ltd., (Erstwhile Parabolic Drugs Ltd.), Vill. Sundran, Mubarakpur, Tehsil Dera Bassi, Distt. SAS Nagar for information compliance of the following conditions:

- 1) The industry shall install APCD in addition to the cyclone already installed with the boiler within 3-months.

- 2) The industry shall install STP for the treatment of domestic wastewater within 3-months.
- 3) The industry shall install ATFD with the ETP system within 3-months.
- 4) The industry shall carryout the Environmental Audit Study Report for the area inside and outside the industry and shall include groundwater study, ambient air quality monitoring, Solvent Recovery Plant audit, ETP audit which should include the adequacy of Zero Liquid Discharge (ZLD) based technology ETP from a Technical Institute of good repute and submit the report within 3- months.
- 5) The industry shall submit a material balance statement for all the products being manufactured within 3-months.
- 6) The industry shall submit a Water balance statement for all the products being manufactured within 3-months.
- 7) The industry shall immediately apply for consent to operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and authorization as required under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.


Sr. Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board


PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R12SAS21124

Application No : 24319425

To,

 Himanshu Saxena
 Village Sundran, Derabassi
 Derabassi, Mohali-140507

RK A

Subject: Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/SAS/2023/24319425
Date of issue :	20/12/2023
Date of expiry :	29/02/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/SAS/2023/24319425 From:18/11/2022 To:31/03/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Lakshnipatti Sriram, (Vp-operation)
Address of Industrial premises	Akums Life Sciences Ltd. (erstwhile Parabolic Drugs Ltd), Village: Sundran, Mubarakpur, Derabassi, Sas Nagar-140507
Capital Investment of the Industry	24175.0 lakhs.
Category of Industry	Red
Type of Industry	Drugs and Pharmaceuticals
Scale of the Industry	Large
Office District	Sas Nagar

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Akums Life Sciences Ltd. (erstwhile Parabolic Drugs Ltd), Village: Sundran, Mubarakpur, Derabassi, Sas Nagar, 140507

Page 1

This is with reference to the request made by the industry for obtaining renewal of consent granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The validity of consent to operate granted to the industry vide no. CTOW / Fresh / SAS / 2022 / 19895187 dated 18/11/2022, valid upto 31/03/2023 under the Water (Prevention & Control of Pollution) Act, 1974, is hereby renewed upto 29/02/2024, with the same conditions as mentioned therein and special conditions that: -

1. The industry shall install additional APCD in addition to the cyclone already installed with the boiler within 3 months.
2. The industry shall install STP for the treatment of domestic waste water within 3 months.
3. The industry shall install new ATFD at the site, within 3 months.
4. The industry shall carryout the Environmental Audit Study Report for the area inside the industry and outside the industry and shall include ground water study, ambient air quality monitoring, Solvent Recovery Plant audit, ETP audit which should include the adequacy of Zero liquid discharge based technology ETP from a Technical Institute of good repute and submit the report within 3 months.
5. The industry shall submit a material balance statement for all the product being manufactured within 3 months.
6. The industry shall submit a Water balance statement for all the product being manufactured within 3 months.
7. The industry shall get the components of old ETP removed from the site, within 02 months.
8. The industry shall obtain permission from PWRDA for abstraction of ground water and shall comply with the guidelines issued by PWRDA from time to time.
9. The industry shall not discharge any effluent at any unauthorized place by any unauthorized means i.e. shall not discharge any wastewater in any drain / inland surface waters / drain/choe/nallah/ onto land for stagnation or outside its premises, at any time, under any circumstances.
10. The industry shall ensure that the activities of unit does not create any nuisance in the surrounding areas and no public complaints are received
11. The industry shall apply for obtaining authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, within 15 days.
12. The Consent is being issued to the industry based upon the documents/ information submitted by it along with the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time.
13. In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry. All other contents shall remain unchanged.

This letter shall remain appended with the consent vide no. CTOW / Fresh / SAS / 2022 / 19895187 dated 18/11/2022 issued to the industry under the Water (Prevention & Control of Pollution) Act, 1974.



(Handwritten Signature)

20/12/2023

(Navtesh Singla)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.: 9716

Dated: 23/12/23

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.

(Handwritten Signature)

20/12/2023

(Navtesh Singla)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala
 Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R12SAS21124

Application No : 24319427

To,

Lakshmi patti Sriram
 Village Sundran, Derabassi
 Derabassi, Mohali-140507

RK

Subject: Renewal of Consent to Operate under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/SAS/2023/24319427
Date of issue :	20/12/2023
Date of expiry :	29/02/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Fresh/SAS/2022/19894899 From:18/11/2022 To:31/03/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Lakshmi patti Sriram, (Vp-operation)
Address of Industrial premises	Akums Life Sciences Ltd. (erstwhile Parabolic Drugs Ltd), Village: Sundran, Mubarakpur, Derabassi, Sas Nagar-140507
Capital Investment of the Industry	24175.0 lakhs
Category of Industry	Red
Type of Industry	Drugs and Pharmaceuticals
Scale of the Industry	Large
Office District	Sas Nagar

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Akums Life Sciences Ltd. (erstwhile Parabolic Drugs Ltd), Village: Sundran, Mubarakpur, Derabassi, Sas Nagar, 140507

Page 1

The validity of consent to operate granted to the industry vide no. CTOA/Fresh/SAS/2022/19894899 dated 18/11/2022, valid upto 31/03/2023 under the Air (Prevention & Control of Pollution) Act, 1981, is hereby renewed upto 29/02/2024, with the same conditions as mentioned therein and special conditions that: -

1. The industry shall install additional APCD in addition to the cyclone already installed with the boiler within 3 months.
2. The industry shall install STP for the treatment of domestic waste water within 3 months.
3. The industry shall install new ATFD at the site, within 3 months.
4. The industry shall carryout the Environmental Audit Study Report for the area inside the industry and outside the industry and shall include ground water study, ambient air quality monitoring, Solvent Recovery Plant audit, ETP audit which should include the adequacy of Zero liquid discharge based technology ETP from a Technical Institute of good repute and submit the report within 3 months.
5. The industry shall submit a material balance statement for all the product being manufactured within 3 months.
6. The industry shall submit a Water balance statement for all the product being manufactured within 3 months.
7. The industry shall get the components of old ETP removed from the site, within 02 months.
8. The industry shall obtain permission from PWRDA for abstraction of ground water and shall comply with the guidelines issued by PWRDA from time to time.
9. The industry shall not discharge any effluent at any unauthorized place by any unauthorized means i.e. shall not discharge any wastewater in any drain / inland surface waters / drain/choe/nallah/ onto land for stagnation or outside its premises, at any time, under any circumstances.
10. The industry shall ensure that the activities of unit does not create any nuisance in the surrounding areas and no public complaints are received
11. The industry shall apply for obtaining authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, within 15 days.
12. The Consent is being issued to the industry based upon the documents/ information submitted by it along with the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case information/document is detected as incorrect/ false/misleading at any point of time.
13. In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.

All other contents shall remain unchanged. This letter shall remain appended with the consent vide no. CTOA/Fresh/SAS/2022/19894899 dated 18/11/2022, issued to the industry under the Air (Prevention & Control of Pollution) Act, 1981.

pc



20/12/2023

(Navtesh Singla)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Dated: 23/12/23

Endst. No.: 9714

ACE-3
9782
23/12/23

RTI
23/12/2023

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar



20/12/2023

(Navtesh Singla)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)